

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(IB)-1246(PB)/2019

IN THE MATTER OF:

Kavish Arora & Anr. Applicant/petitioner
v.
Pioneer Urban Land & Infrastructure Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Kumar Pradyuman, Ms. Aditi Singh, Advs.

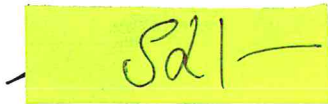
For the respondent Mr. Nikhil Nayyar, Sr. Adv. with Ms. Pritha Srikumar, Mr. Naveen Hegde, Ms. Mansi B., Advs.

ORDER

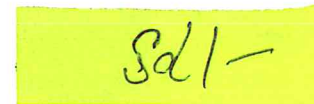
Learned counsel for the petitioner states that the parties have amicably settled the matter and in view thereof, he applies for withdrawal of the petition as per the provisions of Rule 8 of Adjudicating Authority Rules, 2016.

Liberty granted to parties to move appropriate application when necessity arises.

Dismissed as withdrawn.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)